

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

X

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 69/2003.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet. O.A. 69/2003 ..... Pg..... 1 ..... to..... 6 .....
2. Judgment/Order dtd. 04/04/2005 ..... Pg..... 1 ..... to..... 6 ..... disposed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A. 69/03 ..... Pg..... 1 ..... to..... 39 .....
5. E.P/M.P..... Pg..... to.....
6. R.A/C.P..... Pg..... to.....
7. W.S..... Pg..... to.....
8. Rejoinder ~~submitted by the Applicant~~ Pg..... 1 ..... to..... 7 .....
9. Reply ~~show cause~~ <sup>1, 2, 3, 4</sup> Respondent No. Pg..... 1 ..... to..... 2 .....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

( RULE - 4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

• • •  
ORDER SHEET

Original Application No. 69/03

Misc. Petition No. /

Contempt Petition No. /

Review Application No. /

Applicant (s) Ranjit Kohila  
- Vs. -

Respondent (s) K.O. T. Tom

Advocate for the applicant (s) M.Chanda, G.N.Chakraborty

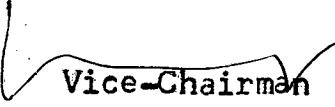
Advocate for the respondent (s) CAF

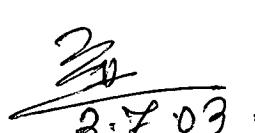
Notes of the Registry	Date	Order of the Tribunal
This application is in form but not in time. <u>Condonation</u> is filed / filed for Rs. 50/- vide IPO/P/ No 761606012 Dated 15.11.02.	10.4.2003	Heard Mr. M. Chanda, learned counsel for the applicant. Issue notice to show cause as to why the application shall not be admitted. List on 9.5.2003 for admission.
<i>By Registrar R.M.</i>		<i>Vice-Chairman</i>
Steps taken alongwith envelops.	15.4.2003 9.5.2003 <i>Parin'</i>	Mr. A. Deb Roy, learned Sr. C. G. S. C. prays for time to file written statement. Prayer allowed. List the case on 4.6.2003 for written statement.
Notice prepared and sent to DAs for filing the non- admit No 1 to 4 by Regd. A.D. 20/4 Dmsc 765 & 768 dtd 22/4/03.	bb	<i>Vice-Chairman</i>
No. 765 has been filed. <i>Mo 306.03</i>		

4.6.2003 No written statement so far filed by the respondents. Further four weeks time is allowed to Mr. A. Deb Roy, learned Sr. C.G.S.C. to file written statement on behalf of the respondents.

List on 4.7.2003 for written statement.

No. wks has been  
billed.

  
Vice-Chairman

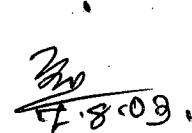
  
3.7.03.

mb

4.7.2003 Put up again on 8.8.2003 to enable the respondents to file written statement.

No. wks has been  
billed.

  
Vice-Chairman

  
7.8.03.

mb

8.8.2003 Respondents are yet to file written statement. Further four weeks time is allowed to the respondents to file written statement. List on 10.9.2003 for orders.

20.10.03  
Show Cause report  
submitted on behalf  
of the Respondents.

  
Vice-Chairman

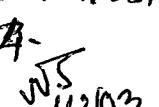
mb

10/9/03 Adjourned to 24/10/03 for orders.

  
P.A.

24.10.03 No Bench today. By order.  
Adjourned to 29.10.03.

5.12.03  
No court. List on  
20/11/03.

  
5/12/03

29.10.2003 Written statement has been filed. The Application is admitted. No further notice need to be issued. The application may be listed for hearing on 5.12.2003. The applicant may file rejoinder, if any.

  
Vice-Chairman

mb

1.1.2004 On the prayer made by Mr.G.N.Chakraborty, learned counsel for the applicant the case is adjourned and listed again on 8.1.2004 for hearing.

I.C. Bhattacharya  
Member (A)

bb

8.1.2004 On the plea of counsel for the applicant, the O.A. is ~~max~~ deferred. List on 28.1.2004 for hearing.

I.C. Bhattacharya  
Member (A)

20  
4.3.04

mb

16.2.2004 On the plea of Mr. M. Chanda, ~~xxxxxx~~ learned counsel for the applicant, the case is adjourned. List on 5.3.2004 for hearing.

I.C. Bhattacharya  
Member (A)

mb

5.3.2004 On the plea of counsel for the applicant the case is adjourned. List again on 16.3.04 for hearing.

I.C. Bhattacharya  
Member (A)

Reply has been  
bileft.

mb

16.3.2004 On the plea of the counsel for the applicant, Mr.S.Nath the case is adjourned and listed again on 5.4.2004 for hearing.

I.C. Bhattacharya  
Member (A)

bb

5.4.2004 On the plea of counsel for the ~~xxxxxx~~ the case is adjourned and list on 19.4.2004 for hearing.

I.C. Bhattacharya  
Member (A)

mb

3.6.2004 On the plea of counsel for the applicant list on 23.6.2004 for hearing.

*KV Prahelan*  
Member (A)

mb

26.7.04 On the prayer of the learned counsel for the respondents the case is adjourned. List on 25.8.04 for hearing.

*KV Prahelan*  
Member (A)

pg

5.8.2004 List on 12.8.2004 on the plea of learned counsel for the applicant for hearing.

11-8-04

Show cause. Reply  
Kri-Seen. 87/ed.

*KV Prahelan*  
Member (A)

mb

Dr  
12.8.2004 On the plea of counsel for the applicant, list on 10.9.2004 for hearing

23-9-04

No-Reply/Order in-Seen.

*KV Prahelan*  
Member (A)

87/ed

Dr

24.09.2004 present : The Hon'ble Mr. K.V. Prahelan, Administrative Member.

On the plea of learned counsel for the respondents, list on 19.11.2004 for hearing.

*KV Prahelan*  
Member (A)

mb

16.12.04 None for the applicant. The matter was initially fixed on 17.12.04 and was postponed to & today. Matter be listed again on 17.12.04.

R

Vice-Chairman

pg

*CASE IS READY FOR HEARING*

17.12.04

Rejoinder filed by the applicant. Copy of the same be given the learned counsel for the respondents. ~~Mr. M. Chanda~~ Learned counsel for the applicant states that the learned Sr.C.G.S.C. for the Respondents seeks the matter be adjourned. Hence the matter is adjourned to 12th January, 2005.

21.12.04

Rejoinder filed.

by the Applicant.

lm

R  
Vice-Chairman

Ran.

16.02.2005 Present : The Hon'ble Mr. M.K. Gupta, Judicial Member.

As prayed for by Mr. M. Chanda, learned counsel for the applicant, adjourned to 22.02.2005.

21-2-05  
The Case is ready for  
hearing.

ab

  
Member (J)

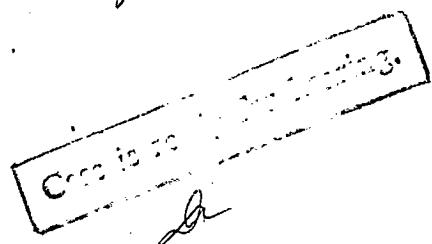
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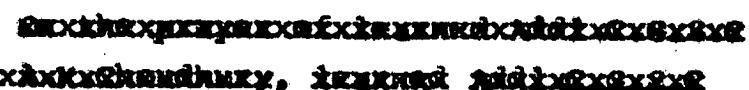
22.02.2005 Present : The Hon'ble Mr. K.V. Prahla-  
dan, Member (A).

List on 18.3.2005 for hearing.

  
Member (A)

mb

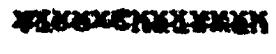
  
Case is ready for hearing.

  
Member (A)

18.3.05

On the prayer of Mr A.K.Choudhuri, learned Addl.C.G.S.C the case is adjourned to 23.3.05.

  
Member

  
Member

pg

The case is ready  
for hearing as regards  
W/S and rejoinder.

28.3.2005

At the request of the learned  
counsel for the applicant the case is  
adjourned to 4.4.2005.

11/3/05

bb

4.4.05

Heard counsel for the parties.

Hearing concluded. Judgment delivered  
in open Court, kept in separate sheets.

The application is disposed of in  
terms of the order. No order as to costs.

19.4.05  
Copy of the order  
has been sent to the  
Office for issuing the  
same to the applicant  
as well as to the Add.  
C.S.C.

Vice-Chairman

ket

Recd copy  
25/4/05

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A. No.69 of 2003.

DATE OF DECISION : 4.04.2005

Sri Ranjit Kumar Kalita

APPLICANT(S)

Mr.M.Chanda

ADVOCATE FOR THE  
APPLICANT(S)

- VERSUS -

U.O.I. & Ors.

RESPONDENT(S)

Mr.A.K.Chaudhuri, Addl.C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

2/4/2005  
R. J. S. J.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 69 of 2003.

Date of Order: This, the 4<sup>th</sup> Day of April, 2005.

The Hon'ble Mr. Justice G. Sivarajan, Vice-Chairman

Sri Ranjit Kumar Kalita,  
Resident of Village Burdrukuchi,  
P.O. Burdrukuchi,  
Nalbari.

...Applicant

By advocate Sri M.Chanda.

- Versus -

1. Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Communication,  
Department of Telecom,  
New Delhi.
2. The Chief General Manager,  
Assam Telecom Circle,  
Ulubari, Guwahati-781007.
3. The General Manager,  
Kamrup Telecom District,  
Telecom Department,  
Ulubari, Guwahati.
4. The Divisional Engineer (Admn.)  
Office of the General Manager, Telecom,  
Ulubari, Guwahati-7.

.... Respondents.

By Advocate Sri A.K.Choudhuri, Addl.C.G.S.C.

ORDER (ORAL)

SIVARAJAN, J.(V.C)

This is the third round of litigation at the instance of the applicant, who according to him, was engaged as a casual worker from 1988 to 1990 (both

*9/21*

inclusive) for more than 240 days in a year. The first application being O.A.No.95/97 was disposed of on 8.1.99. The second being O.A.No. 10/2000 was disposed of on 19.9.2001 and the third being the present one. O.A.No. 95/97 was disposed of with a direction to the respondents to consider the representation and to pass appropriate orders regarding the conferment of temporary status to the applicant. When the respondents have passed an order pursuant to the direction issued in the said O.A., the applicant filed O.A.No.10/2000. Since it was found that the order impugned in O.A.10/2000 did not consider the matter in a proper perspective, a direction was issued in O.A.10/2000 on 19.9.2001 to pass a reasoned order considering the specific case of the applicant that he was engaged as a casual worker from 1988 to 1990 with reference to the documents produced by the applicant and available with the respondents. The present grievance of the applicant is that notwithstanding the specific direction issued by the Tribunal in the order dated 19.9.2001 in O.A.10/2000, the respondents again committed the same mistake and passed an order dated 26.3.2002 (Annexure-VII) rejecting the representation submitted by the applicant.

2. Sri M.Chanda, learned counsel for the applicant took me to the order dated 19.9.2001 in O.A.10/2000 (Annexure-III) and submitted that the Tribunal had clearly noted that though the respondents contended that the applicant was never engaged by the respondents prior to 1998 and that there was a prohibition to engage any casual labour after 22.6.88, the respondents had admitted that the then SDOT had engaged the applicant which would show that the case of the respondents that the applicant was never engaged is not correct. The learned counsel further submitted that the Tribunal had

10

. Gp

clearly stated that when the applicant had stated that he was engaged as a casual worker from 1988 to 1990 under the JTO, Rangia with specific details regarding the number of days of engagement during 1988, 1989 and 1990 in the absence of any contrary material the statements made in the application has to be admitted. Learned counsel further submitted that notwithstanding the above, the Tribunal had afforded an opportunity to the respondents to examine the case of the applicant for conferment of temporary status on the basis of materials made available by the applicant and the materials available with the respondents and to pass a speaking order. Learned counsel also submitted that the applicant pursuant to the direction issued in the said order had made a detail representation (Annexure-V), wherein the details of the engagement were clearly mentioned. But the respondents did not consider any of those relevant matters while rejecting the representation by the impugned order. Learned counsel submitted that the matter stated to have been considered by the Committee constituted for the purpose of verification of the details regarding the engagement, namely, the enclosures to the impugned order which are with respect to various other employees with which the applicant is not concerned. The learned counsel further submitted that there is no due consideration of the matter directed by the Tribunal in the order in O.A.10/2000.

3. Sri A.K.Choudhuri, learned Addl.C.G.S.C for the respondents on the other hand submitted that pursuant to the direction issued by the Tribunal in the order dated 19.9.2001 in O.A.10/2000 the respondents constituted a Committee for verification of the details regarding the engagement of the applicant and the said Committee after due verification of all the relevant

9/4/

documents had come to the conclusion that the respondents had not engaged the applicant at any point of time much less during 1988 to 1990. The standing counsel accordingly submitted that in the absence of materials or evidence with the respondents to show that the applicant was engaged as a casual worker it would not be possible for the respondents to grant temporary status to the applicant under the scheme.

4. The order dated 19.9.2001 passed by this Tribunal in O.A.10/2000 is very clear regarding the matters to be considered by the respondents. The Tribunal has clearly noted that the applicant in its earlier application O.A.95/97 had averred that he was engaged as a casual worker from 1988 to 1990. Since the respondents did not consider the correctness of such statements by rejecting the representation submitted by the applicant the Tribunal again considered the question in O.A.10/2000. The Tribunal had noted that the respondents on one hand denied that the applicant was engaged from 1988 to 1990 under the JTO, Rangia and on the other hand submitted that the disengagement of the applicant in 1990-91 by the then SDOT was perfectly valid. The Tribunal also noted that the respondents, save and except the bald statement made in the written statement as to the process of scrutiny conducted by the Committee constituted for the purpose, no materials have been made available before the Tribunal disputing the claim of the applicant. It was also noted that despite time granted to the respondents they did not submit any record for ascertaining the respective claim. The Tribunal then noted the assertions made by the applicant in the rejoinder regarding the employment of the applicant from 1.1.1988 to 31.12.1990 (1988 - 329 days, 1989 - 328 days and in 1990 - 329 days). The Tribunal thereafter

*9/1*

observed that in the absence of any contrary materials in normal course the statements made in the application is to be accepted as admitted. However, the Tribunal after hearing the counsel for the parties issued the following orders:

".....if a further direction is made to the respondents to examine the case of the applicant for conferment of temporary status on the basis of the materials made available by the applicant and the materials available with the respondents and pass a speaking order. The applicant may produce any such material that is available with him and the respondents may also make available its own records. In the aforementioned exercise the respondents may also consider the certificates granted by the S.I.T., Rangia, Department of Telecommunication dated 31.12.1988, 31.12.1989 and 31.12.1990 and thereafter decide the matter as to the entitlement of conferment of temporary status of the applicant."

The Tribunal further directed the applicant to file a representation enclosing all the materials in support of his case and the respondents were directed to consider the case of the applicant and pass a reasoned order within four weeks and to communicate the same to the applicant. The applicant had made a detail representation (Annexure-V) before the second respondent. The case of the applicant was specifically stated as follows:

"That Sir, I, Ranjit Kr. Kalita, S/o Sri Jogen Ch. Kalita of Post & Village Budrukuchi in the district of Nalbari, was engaged for Trunk and Local Tele-Line Maintenance in Rangia by Sri (Md) J.Ahmed JTO (T) Rangia in the year 1988 for 329 days, in the year 1989 for 328 days and in the year 1990 for 329 days, and become eligible for conferment of TSM status. But due to my ill luck, I was unceremoniously disengaged without any terminal benefits as admissible for temporary employees. However at a later stage during last part of 1996, I was engaged by the C.S.C.T.O. Guwahati as Part-time worker in Account Section.

9/4/

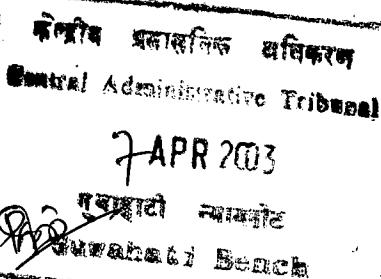
My Certificate in respect of my engagements in service was duly certified by Sri H.C.Singh/S.I.T. (Sub Inspector Telegraph) Rangia and the then JTO Rangia Mr. J.Ahmed who is now working as SDO in Silpukhuri office of the BSNL for Rangia's period and by Sri Babul Das, now Chief Accounts Officer of G.M. office Guwahati for Guwahati period. While I was working at Rangia for maintenance of Trunk and Local Telelines, Sri R.N.Rabha was SDO Rangia during that time who knows my case fully well."

The impugned order is dated 26.3.2002 (Annexure-VII). There is nothing in the said order considering the averments extracted above and directed to be considered by the Tribunal except the bald statement that a Committee constituted for the purpose had verified all the documentary as well as other proof made available from the various unit offices including the case of the applicant. The two documents produced alongwith the impugned order does not contain the name of the applicant. There is absolutely nothing to show that the specific case of the applicant as projected before the Tribunal in the earlier proceedings and pointed out in the relevant portion extracted were considered by the said Committee. In the circumstances, the impugned order dated 26.3.2002 (Annexure-VII) is set aside and the second respondent is directed to consider the case of the applicant in the manner directed in the order dated 19.9.2001 in O.A.10/2000 and as projected in the representation (Annexure-V) (portion extracted in this order) and to pass a reasoned order within a period of two months from the date of receipt of a copy of this order. The order so passed shall be communicated to the applicant within two weeks thereafter.

The application is disposed of. No order as to costs.



( G. SIVARAJAN )  
VICE CHAIRMAN



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : GUWAHATI

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

O.A. No. 69 /2003

Sri Ranjit Kalita

-vs-

Union of India & Ors.

01.01.88 - Applicant engaged as Casual Labour for Trunk and Local Tele line maintenance in Rangiya and worked till 31.12.1990, working for more than 240 days every year.

01.01.91 - Respondents terminated the services of the applicant without any prior notice and without any reason. Applicant thereafter submitted application praying for his re-engagement and conferment of Temporary Status.

29.11.96 - Applicant was engaged by the Chief Supdt. C.T.O., Guwahati as part time worker where he worked for a short spell up to 16.12.96, and then disengaged. Applicant filed O.A. No. 95/97 before the Hon'ble CAT, Guwahati praying for his re-engagement and conferment of Temporary Status.

08.01.99 - Hon'ble CAT disposed of the O.A. No. 95/97 directing the Respondents to dispose of the representation of the Applicant.

Filed by the applicant  
through Advocate  
G. N. Chakravarty  
on behalf of

03.06.99      Respondents rejected the representation of the applicant denying the fact of engagement of the applicant by the Respondents from 1988 to 1990 as claimed by the applicant. Applicant thereafter filed O.A. 10/2000 before the Hon'ble CAT, Guwahati in 2000.

19.09.01      Hon'ble CAT disposed of the O.A. No. 10/2000 whereby the applicant was directed to file a representation within two weeks time and the Respondents were directed to consider the case of the applicant and pass a reasoned order within 4 weeks time thereafter.

01.10.2001      Applicant submitted representation as directed.

09.02.02      Applicant submitted reminders. Then the Respondents filed Misc. Petition No. 37/2002 in O.A. No. 10/2000 before the Hon'ble CAT praying for extension of time till 31.3.2002 for implementation of the judgment and order dated 19.9.2001 in O.A. No. 10/2000.

08.03.02      Hon'ble CAT granted extension of time up to 31.3.2002.

26.03.02      Respondent No.4 issued the impugned letter on 26.03.2002 informing the applicant that his case for conferment of Temporary Status could not be considered favourably since he did not satisfy the eligibility criteria as laid down in the Scheme, and the verification committee did not recommend his name.

PRAYER

- 8.1 That the respondents be directed to re-engage the applicant in service forthwith and grant him the Temporary Status as have been granted to other casual labourers.
- 8.2 Costs of the application.
- 8.3 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

(10)

*Filed by the applicant,  
through advocate Sri  
G. R. Chakravorty,  
Advocate*

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case

O. A. No. 69 /2003

Sri Ranjit Kumar Kalita :

Applicant

- Versus -

Union of India & Others:

Respondents.

**INDEX**

SL. No.	Annexure	Particulars	Page No.
01.	----	Application	1-13
02.	----	Verification	14
03.	I(Series)	Copy of Certified Attendance Sheets for 1988, 1989 and 1990	15-17
04.	II	Copy of Payment Receipt	18-20
05.	III	Copy of Judgment and Order dated 19.9.2001	21-25
06.	IV(Series)	Copy of Representations dated 1.10.2001	26-32
07.	V(Series)	Copy of Representations dated 9.2.2002	33-35
08.	VI	Copy of order dated 8.3.2002	36
09.	VII	Copy of the impugned letter dated 26.3.2002	37-38
10.	VIII	Copy of List dated 30.10.1996	39

Filed by

Date

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative  
Tribunals Act, 1985)

O. A. No. 69 /2003

**BETWEEN**

Sri Ranjit Kumar Kalita  
Resident of Village Burdrukuchi  
P.O. Burdrukuchi  
Nalbari

...Applicant

**-AND-**

1. The Union of India.  
Represented by the Secretary to the  
Government of India, Ministry of Communication.  
Department of Telecom  
New Delhi.
2. The Chief General Manager,  
Assam Circle,  
Telecom department,  
Ulubari,  
Guwahati-781007

Sri Ranjit Kumar Kalita

3. The General Manager,  
Kamrup Telecom District  
Telecom Department  
Ulubari, Guwahati.

4. The Divisional Engineer (Admn.)  
Office of the General Manager, Telecom  
Ulubari, Guwahati-781007.

...Respondents.

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made against the impugned letter bearing No. GMT/EST-179/TSM/01-02/199 dated 26.3.2002 issued by the Respondent No.4 pertains to non consideration of the conferment of Temporary Status to the applicant in spite of his long service as casual labourer and despite the directions of this Hon'ble Tribunal to the Respondents vide judgment and order dated 8.1.99 in O.A. No. 95/1997 and further direction vide judgment and order dated 19.9.2001 in O.A. No. 10/2000 directing the Respondents to dispose of the representation of the applicant in this regard.

Sri Ranjit Kumar Kalita

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That the applicant was initially engaged as casual labour by the Respondent Department for Trunk and Local Tele-line maintenance in Rangiya in the year 1988 and continuously working as such till 1990.

4.3 That during the period from 1988 to 1990, the applicant worked as per the following break up :-

<u>Year</u>	<u>No. of days worked</u>
1988	329 days
1989	328 days
1990	329 days

*Sri Ranjit Kumar Maliter*

The attendance of the applicant for the above mentioned periods were duly certified by then Sub-Inspector, Telegraph, Rangiya (Sri H.C.Singh) and countersigned by the then Junior Telecom Officer, Telegraphs, Rangiya (Shri J.Ahmed).

Copy of the certified attendance sheets for 1988, 1989 and 1990 are annexed herewith as **Annexure-1(Series)**.

4.4 That surprisingly, the Respondents terminated the service of the applicant in 1991 without any prior notice. It is relevant to mention here that the applicant had worked as casual labour under the Respondents during the period from 1.1.1988 to 31.12.1990, working for more than 240 days every year and as such he is entitled for grant of Temporary Status under Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of the Department of Telecommunications, 1989.

4.5 That following his termination of service in an arbitrary manner, the applicant approached the Respondents time and again for his re-engagement but failed to get justice. Eventually, he was compelled to move to this Hon'ble Tribunal through O.A. No. 95 of 1997 praying for his re-engagement and grant of Temporaary Status. Meanwhile, the chief Supdt., C.T.O. Guwahati engaged him for a short spell in 1996 as Part-

Sri Ranjit Kumar Kalita

time worker in Accounts Section and a copy of the relevant payment receipt is annexed hereto.

Copy of Payment Receipt is annexed hereto as

**Annexure-II.**

4.6 That the Hon'ble Tribunal, after examining the case, passed its judgment and order on 8.1.1999 in O.A. No. 95/1997 directing the Respondents to dispose of the representation of the applicant. The Respondents vide their order dated 3.6.1999 rejected the representation of the applicant and the contents of the order dated 3.6.1999 reads as follows :

" In compliance of Hon'ble CAT/Guwahati Bench order in the abovementioned OA; your representation dated 5.4.1999 was duly examined. Your contention that the JTO (Rangiya) had engaged you from 1988 to 1990 is not correct. The list of Mazdoors engaged upto 22.6.1988 maintained in the office does not include your name.

Moreover, after 22.6.1988 no officer of the Department is empowered to engage any casual labour. As such any engagement after 22.6.1988 is irregular and beyond the authority.

Sri Ranjit Kumar Kalita

Your case was examined by then SDOT and his action to disengage was perfectly in order.

The statement made in para 2 of your representation is not correct. It is a statement not based on reality.

In view of the facts stated above your case has been reviewed and the undersigned is of the opinion that your re-engagement as casual labour is not covered by Department Rules."

4.7 That the applicant thereafter approached this Hon'ble Tribunal by filing O.A. No. 10 of 2000 praying for the ends of justice and conferment of Temporary Status to him as per the Scheme aforesaid.

The Hon'ble Tribunal after examining the case threadbare, was pleased to pass its judgment and order on 19.9.2001 in O.A1 No. 10/2000 whereby the applicant was directed to file a representation within two weeks time and further directed the Respondents to consider the case of the applicant and pass a reasoned order within 4 weeks time thereafter.

Copy of judgment and order dated 19.9.2001 is annexed herewith as Annexure-III.

4.8 That the applicant, as directed by the Hon'ble Tribunal, submitted his representation dated 01.10.2001

*Sri Ranjit Kumar Kalsi*

to the Respondent Nos. 2 and 3, enclosing therewith a copy of the judgment and order dated 19.9.2001, reiterating his prayer for grant of Temporary Status. The applicant further submitted reminders on 09.02.2002 to the respondents in this regard.

Copy of representations dated 01.10.2001 and dated 09.2.2002 are annexed as **Annexure-IV series and Annexure V series** respectively.

4.9 That thereafter, the Respondent department filed an application, registered as Misc. Petition No. 37/2002 in O.A. No. 10/2000 before this Hon'ble Tribunal praying for extension of time till 31.3.2002 for implementation of the judgment and order dated 19.9.2001 in O.A. No. 10/2000. The Hon'ble Tribunal was pleased to allow the extension of time till 31.3.2002 vide its order dated 8.3.2002.

Copy of the order dated 8.3.2002 is annexed herewith as **Annexure-VI**.

4.10 That thereafter, the Respondent No.4 issued the impugned letter No. GMT/EST-179/TSM/'01-'02/199 dated 26.03.2002 whereby the applicant was informed that his case for conferment of Temporary Status could not be considered favourably since he did not satisfy the eligibility criteria as laid down in the Scheme and since the Verification Committee constituted for this purpose did not recommend his name for conferment of

*Sri Ranjit Kumar Kalita*

Temporary Status on the basis of the records. The Respondent No.4 further enclosed a copy of the findings of the Verification Committee with the letter dated 26.3.2002 wherein it was shown that the applicant did not complete 240 days in any calendar year during 1993-94 and not in engagement since August, 1994. This statement of the Respondents is fully contradictory to their earlier letter dated 3.6.99 (Para 4.6) wherein they stated that no casual labour was engaged by them after 22.6.88 whereas they have now shown to have engaged the applicant even in 1993 and 1994 for some days and the Respondents are also silent about the attendance sheets of the applicants pertaining to the year 1988, 1989 and 1990 as produced by the applicant (Annexure-I) which were duly signed by the concerned Departmental Officers who are still in service under the Respondent Department.

Copy of the impugned letter dated 26.3.2002 is annexed herewith as **Annexure-VII.**

4.11 That the applicant, in spite of his continued efforts failed to evoke any response from the Respondents. It is relevant to mention here that the Respondents in their letter dated 3.6.1999 (quoted in para 4.6 above) denied to have engaged the applicant during the period from 1988 to 1990 as claimed by the applicant, but in the same letter, they stated that the disengagement of the applicant from service was perfectly in order. The Respondents further stated before the Hon'ble Tribunal

*Sri Ranjit Kumar Kalra*

that engagement of casual labourers were stopped from 22.6.1988 in their department. But such labourers were engaged even in 1996 by the Respondents which is evident from the list of casual Mazdoors/Labourers dated 30.10.1996 issued by the Chief Superintendent, CTO, Guwahati (Copy annexed hereto).

Further, it is stated that many of the casual labourers who were engaged even in 1991 and onward were granted Temporary Status under the Scheme whereas the case of the applicant was not considered by the Respondents even after repeated requests.

Thais apart, the Respondents did not also deny the attendance sheets of the applicant for the period from 1988 to 1990, duly certified by their concerned officers.

Copy of list dated 30.10.1996 is annexed herewith as **Annexure-VIII.**

4.12 That your applicant begs to state that his disengagement from service in 1991 and non-consideration of his case for grant of Temporary status even after his long continuous service, is arbitrary, malafide, capricious and utter violation of the Principles of Natural Justice. As such, finding no other alternative, the applicant is again approaching this Hon'ble Tribunal for protection of his legitimate rights and interests and it is a fit for the Hon'ble tribunal to interfere with and to direct the

*Sri Ranjit Kumar Kalita*

Respondents to re-engage the applicant in service forthwith and to grant him the Temporary Status as have been done in case of other casual labourers, even engaged afterwards.

4.13 That this application is made bonafide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the applicant served as Casual Labourer under the Respondent Department for three years without any break and acquired a valuable right for continuation of his engagement in service.

5.2 For that, the applicant served for more than 240 days in each year and as such he is eligible for conferment of Temporary Status under Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of the Department of Telecommunications, 1989.

5.3 For that, the applicant repeatedly approached the Respondents for his re-engagement and conferment of temporary Status but to no result.

5.4 For that, the Hon'ble tribunal directed the Respondents twice to consider the representations of the applicant.

5.5 For that, the casual labours who were junior to the applicant were granted the Temporary Status.

Sri Ranjit Kumar Kalra

5.6 For that, the Respondents engaged fresh casual labourers even after terminating the services of the applicant.

5.7 For that the services of the applicant were terminated without any notice and without any reason.

5.8 For that the disengagement of the applicant from service was arbitrary, capricious and illegal and the Respondents could not substantiate their action in any manner before the Hon'ble Tribunal and also could not rebut the documents produced by the applicant before the Hon'ble Tribunal.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application. Repeated requests, representations and even the directions of the Hon'ble Tribunal for consideration of the representation of the applicant could not produce any result.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had approached the Hon'ble Tribunal twice by way of filing O.A. Nos. 95 of 1997 and 10 of 2000 and in both the O.A.s the respondents were directed to consider the

Sri Ranjit Kumar Kalir

representation of the applicant for grant of temporary status and regularization and to pass a reasoned order but the representation of the application has been rejected. The applicant further declares that no such Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, is pending before any of them.

**8. Relief(s) sought for:**

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the respondents be directed to re-engage the applicant in service forthwith and grant him the Temporary Status as have been granted to other casual labourers.
- 8.2 Costs of the application.
- 8.3 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

*Sri Ranjit Kumar Kalita*

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

9.1 That the Hon'ble Tribunal be pleased to make and observation that pendency of this application shall not be a bar for the Respondents in considering the case of the applicant for his re-engagement and conferment of Temporary Status.

10. -----

This application is filed through Advocates.

11. Particulars of the I.P.O.

- i) I. P. O. No. :
- ii) Date of Issue :
- iii) Issued from :
- iv) Payable at :

12. List of enclosures.

As given in the index.

Sri Ranjit Kumar Kalita

### VERIFICATION

I, Sri Ranjit Kalita, Son of Sri Jogen Chandra Kalita, resident of village Budrukuchi, P.O. Budrukuchi, District Nalbari, Assam, applicant in this Original Application, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 25<sup>th</sup> day of March, 2003.

*Sri Ranjit Kumar Kalita*

## Annexure-I (Series)

## DEPARTMENT OF TELECOMMUNICATIONS, INDIA

Certified that Sri Ranjit Kumar Kalita, son of Sri Jagen Ch. Kalita, P.O. & Village Burdukuchi, Dist. Nalbari, Assam working on A.C.G. 17 as follows for trunk and local tele line maintenance work.

Sl. No.	Month & Years	Days ..
1	Jan/88	31
2	Feb/88	27
3	Mar/88	29
4	Apr/88	30
5	May/88	31
6	June/88	30
7	July/88	31
8	Aug/88	30
9	Sept/88	29
10	Oct/88	31
11	Dec/88	30

Sd/- Illegible 31.12.88  
Junior Telecom Officer(Telegraph  
Rangiya

Sd/- Illegible  
U.C.Sing  
S.I./Rhy

*Ranjit  
Junior Telecom Officer*

## Annexure-I (Series)

## DEPARTMENT OF TELECOMMUNICATIONS, INDIA

Certified that Sri Ranjit Kumar Kalita, son of Sri Jagen Ch. Kalita, P.O. & Village Burdukuchi, Dist. Nalbari, Assam working on A.C.G. 17 as follows for trunk and local tele line maintenance work.

Sl. No.	Month & Years	Days
1	Jan/89	31
2	Feb/89	28
3	Mar/89	30
4	Apr/89	29
5	May/89	31
6	June/89	30
7	July/89	30
8	Aug/89	30
9	Sept/89	30
10	Nov/89	28
11	Dec/89	31

Sd/- Illegible 31.12.89  
Junior Telecom Officer (Telegraph)  
Rangiya

Sd/- Illegible  
U.C.Sing  
S.I./Rny

*Pls. see  
Junior Telecom Officer  
Rangiya*

## Annexure-I (Series)

## DEPARTMENT OF TELECOMMUNICATIONS, INDIA

35

Certified that Sri Ranjit Kumar Kalita, son of Sri Jagen Ch. Kalita, P.O. & Village Burdukuchi, Dist. Nalbari, Assam working on A.C.G. 17 as follows for trunk and local tele line maintenance work.

Sl No.	Month & Years	Days
1	Jan/90	31
2	Feb/90	28
3	Mar/90	30
4	Apr/90	30
5	May/90	31
6	June/90	29
7	July/90	31
8	Aug/90	30
9	Sept/90	30
10	Nov/90	28
11	Dec/90	31

Sd/- Illegible 31.12.90  
Junior Telecom Officer (Telegraph)  
Rangiya

Sd/- Illegible  
U.C.Sing  
S.I./Rhy

*Presented  
Jew  
Ranjiya*

پیش از این

( दिनीय संरक्षण दसरा पुनर्मुद्रण ) के  
संगिश्ट ॥ ४ नियम ६ (स) के नोचे की टिप्पणी देस  
See Note below Rule 6 (b) of Appendix II to Posts and  
Telegraph Financial Handbook, Volume I ) ( 2nd Edition  
Central Telegraphs - 781 001 ( सीधी ओर / Obyers )  
Wahat - 781 001 ( रसीद / Receipt )

गारीस 19 यारक्क 10  
The 4th of 19 Voucher No. 6 काला

Received from John S. Potts (111)

Received from S. C. S. C. T. D. (संस्कृत विद्यालय की )  
the sum of Rupees Four hundred and eighty only  
on account of P/T labour wages from.

FO  
R.S. 480 = 29/11/86 to 16/12/86

गवाहीशुदा भुगतान  
Witnessed payment

प्रमाणिक के दस्तावेज़  
Signature of witness

प्राप्तकर्ता के दस्तावेज़  
Signature of payee

टिप्पणी:—यदि 'रसीद' की 'झगड़े जी' हिन्दी में न 'सिर्फ़' गया हो तो उस पर 'झगड़े जी' हिन्दी में हस्ताक्षर न किए गए हों तो उस 'सम्पूर्ण' को यह उसके 'किसी भाग का' जो 'अंग जी' हिन्दी में न हो 'मुआतर' करने 'क्षमा' अधिकारी उसका कियतरण करे। 'जो व्यक्ति इस रसीद पर हिन्दी में हस्ताक्षर करे' उसे अपने हस्ताक्षरों के नीचे कोष्टक में स्पष्ट उधरी में लेपन परे। तांम्र हिस्तन जाला।

Note— If the receipt be not written or not signed in English/Hindi, the whole or the portion not in English/Hindi must be transliterated by the paying Officer. A person signing such receipt in Hindi should be required indicate his full name in block letters within brackets below his signature.

जिस व्यक्ति को भूगतान किया जाय यदि वह हस्ताक्षर नहीं कर सकता तो भूगतान करने वाला उधिकारी उस भूगतान को प्रमाणित करे तथा उसका लिप्रक्रम से कम एक गवाह हो ।

If the person paid cannot sign, the payment must be certified by the Paying Officer and at least one witness.

मुग्गान की गई रकम 20.८० से अधिक हो सो दश वेसे ना रखी टिकटू  
मान चाहिए और इस टिकट का मुग्गान पाने वाले को करन चाहिए।

the amount paid be more than Rs. 20/- a receipt stamp of Ten Paise must be affixed and this stamp must be paid for by the person to whom the amount of

Blessed  
Day

( दृष्टि ओर ) / ( Reverse )

1. व्रताजिय किया जाता है कि वाउचर में अंकित रकम सही है।  
संकितरित कर दी गई है।  
Certified that the amount included in the voucher  
has been disbursed, to the proper person.

भुगतान कर्मचारी  
Paying Official

प्रतिहस्ताकरित  
Countersigned

मवितरण अधिकारी  
Disbursing Officer

2. कागजत प्राप्त हुए और यह प्रमाणित किया जाता है कि मैं निवाले से संतुष्ट ही गया हूँ कि उन अग्रीमों को छोड़कर जिनका ध्योरा (जिसका ध्योरा इस रसीद से वापस कर दिया गया है) नीचे दिया है, उज की तारीख से पूर्व 1 महीन / 2 महीन / 3 महीन में निवाले पर, रसीद फार्म ५० सी० ज५०-१७ में द्विषेष सभी अग्रीमों का सही व्यक्तियों का भुगतान कर दिया गया है और उनके बेतन चिट्ठा ले लिए गए हैं और २०/- रु० से अधिक के प्रत्येक भुगतान के लिए रसीदी टिकट दिखिवत रह करके मेरे कायालय में फाइल कर दिए गए हैं।

2. Received contents and certified that I have satisfied myself that all advances included in receipt from A.C.G.-17 draw 1 month / 2 months / 3 months previous to this date with the exception of those detailed below ( of which the total has been refunded from this receipt ) have been disbursed to the proper persons, and that their acquittances have been taken and filled in my office with receipt stamp duly cancell for every payment in excess of Rs. 20/-.

तारीख

Date

मवितरण अधिकारी  
Disbursing Officer

Temporary Stipendium of Sri Ranjit K. Kalita  
Port. Cine worker CTO Guwahati.

28/11/96	4 hrs
30/11	4 "
1/12	4 "
3/12	4 "
4/12	4 "
5/12	4 "
6/12	4 "
7/12	4 "
9/12	4 "
10/12	4 "
11/12	4 "
12/12	4 "
13/12	4 "
14/12	4 "
15/12	4 "
	60 hrs

$$4 \times 15 = 60 \text{ hrs} \times 8 = 480/-$$

Calculated that Sri Ranjit K. Kalita attended  
in CTO Guwahati at part time  
from 28/11/96 to 15/12/96.  
Working from 7/12 and 8/12 and 15/12/96.  
(Qmni 23/12/96)

Chu  
20/12

Approved  
for  
payment

Annexure-III

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 10 of 2000

Date of order : This the 19th day of September 2001.

HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN.

Sri Ranjit Kumar Kalita  
Resident of Village Budrukuchi  
P.O. Budrukuchi, Nalbari .....Applicant

By Advocates Mr. M.Chanda, Mrs. N.D.Goswami and Mr.  
G.N.Chakraborty.

~versus~

1. The Union of India,  
through the Secretary to the  
Government of India, Telecom Department,  
New Delhi.
2. The General Manager,  
Telecom Department  
Kamrup Telecom District,  
Ulubari, Guwahati.
3. The Divisional Enginer(Admn.)  
Office of the G.M.T.,

..... Respondents

By Advocate Mr. A. Deb Roy, Sr. C.G.S.C.

O R D E R (ORAL)

D. N. CHOWDHURY, VICE-CHAIRMAN

Conferment of temporary status of the applicant is the  
subject matter of adjudication in this application.

2. The applicant claimed himself to be a casual labour  
initially appointed in the year 1988 in telecom Office,  
Rangia. He continuously worked there till 1990 under the

*Alleged  
Adv.  
Advocate*

Junior Telecom Office, Rangia. When his service was terminated without any notice by the respondents, the applicant moved the Tribunal by way of an Original Application which was numbered and registered as O.A. No. 95 of 1997. By judgment and order dated 8.1.1999 the Tribunal disposed of the aforementioned O.A. with a direction to the respondents to dispose of the representation of the applicant. By the impugned order dated 3.6.1999 the respondent authority turned down the representation of the applicant and the following order was passed.

"In compliance of Hon'ble CAT/Guwahati Bench Order in the above mentioned O.A., your representation dated 5.4.99 was duly examined. Your contention that the JTO (Rangia) had engaged you from 1988 to 1990 is not correct. The list of Mazdoors engaged upto 22.6.88 maintained in the office does not include your name.

Moreover, after 22.6.88 no officer of the Department is empowered to engage any casual labour. As such, any engagement after 22.6.88 is irregular and beyond the authority.

✓ Your case was examined by the then SDOT and his action to disengage was perfectly in order.

The statement made in para 2 of your representation is not correct. It is a statement not based on reality.

In view of the facts stated above your case has been reviewed and the undersigned is of the opinion that your re-engagement as Casual Labour is not covered by Department Rules."

The legitimacy of the aforementioned order is assailed as arbitrary and discriminatory. The applicant also asserted

that he was engaged as a casual labour by the JTO in the year 1988 and continued to work under the JTO till 1990.

3. The respondents in the impugned order denied that the applicant was engaged as a casual labourer under the JTO in Rangia from 1988 to 1990. On the other hand they have stated that the list of Mazdoors engaged up to 22.6.1988 maintained in the office did not include the applicant's name. In the impugned order it was also stated that after 22.6.1988 no officer of the Department was empowered to engage any casual labourer and as such any engagement after 22.6.1988 was irregular and beyond the authority. The respondents also stated in the impugned order that the case of the applicant was examined by then SDOT and his action of disengaging the applicant was perfectly in order. From the impugned order it appears that the respondents on the one hand denied that the applicant was engaged from 1988 to 1990 under the JTO, Rangia and on the other hand stated that the disengagement of the applicant in 1991 by then SDOT was perfectly valid.

4. A written statement was filed on behalf of the respondents. In the written statement it was stated that on completion of the examination the Verification Committee submitted its findings and on the basis of the report of the Committee the applicant was informed about his ineligibility by order dated 27.12.2000. The respondents, save and except the bald statement made in the written statement as to the process of scrutiny conducted by the Committee, no materials have been made available before me disputing the claim of the applicant. Admittedly, as per the own showing of the respondents, the Verification Committee constituted to

examine the eligibility of the applicant submitted its report on the basis of which the applicant was informed about his ineligibility. Despite time granted, the respondents did not submit any record for ascertaining the respective claims. The applicant, on the other hand, in the rejoinder asserted that he worked continuously from 1.1.1988 to 31.12.1990 and as per the official record, in the relevant period he worked in the following fashion :

<u>Year</u>	<u>No. of days worked</u>
1988	329 days
1989	'328 days
1990	329 days'

In the absence of any contrary materials, in normal course, the statements made in the application is to be accepted at admitted. However, on hearing Mr. M.Chanda, learned counsel for the applicant and Mr. A. Deb Roy, learned sr. C.G.S.C. and on consideration of the materials on record I am of the view that the ends of justice will be met if a further direction is made to the respondents to examine the case of the applicant for conferment of temporary status on the basis of the materials made available by the applicant and the materials available with the respondents and pass a speaking order. The applicant may produce any such material that is available with him and the respondents may also make available its own records. In the aforementioned exercise the respondents may also consider the Certificates granted by the S.I.T., Rangia, Department of Telecommunication dated 31.12.1988, 31.12.1989 and

31.12.1990 and thereafter decide the matter as to the entitlement of conferment of temporary status of the applicant. The applicant may on his own file a representation enclosing all the materials in support of his case within two weeks from today. The respondents shall consider the case of the applicant and pass an order within four weeks thereafter. Needless to state that the respondents shall dispose of the representation of the applicant by passing a reasoned order and communicate the same to the applicant.

5. The application is allowed to the extent indicated. There shall, however, be no order as to costs.

Sd/- Vice Chairman.

Annexure-IV(Series)

To

The Chief General Manager,  
Telecom Circle, S.R.Bora Lane,  
Guwahati-7.

Sub : Submission of representation in terms of the  
Judgment and Order dated 19.9.2001 passed in  
O.A. No. 10 of 2000.

Respected Sir,

I like to draw your kind attention on the subject cited above, and further beg to state that the Original Application No. 10 of 2000 came up for final hearing on 19.9.2001 and on hearing the counsel for the parties the Hon'ble Tribunal was pleased to direct the undersigned to submit a detailed representation enclosing all the materials in support of my case within two weeks from the date of judgment and it was also directed upon the respondents that the case of the undersigned be considered within four weeks thereafter by a reasoned order. Accordingly I am submitting this representation along with relevant documents/certificate of detail working period, issued by the then Junior Telecom Officer (Telegraph), Rangia, Assam, who is now working as S.D.O., Telecom, Silpukhuri, Guwahati.

In view of the above order passed by the Hon'ble Tribunal you are requested to kindly consider my case for grant of temporary status as the undersigned fulfilled the requirements under the relevant scheme of Grant of Temporary Status and Regularisation. It is also relevant to mention

*Allected  
Jew  
Advocate*

here that after termination of my service in as much as 22 fresh casual workers have been recruited which would be evident from letter No. STA-51/CL/36-97/9404 dated 30.10.1996 in total violation of the scheme for grant of temporary status. It is also categorically submitted that the undersigned completed 240 days in each calendar year as required under the scheme for grant of temporary status. Therefore you are requested to kindly grant temporary status as early as possible as per direction of the Hon'ble Tribunal passed in the judgment and order dated 19.9.2001 in O.A. No. 10 of 2000.

A copy of the judgment and order referred to above alongwith other relevant documents/certificates (including the order dated 30.10.1996) are enclosed for your ready reference.

Enclo : As stated above.

Date : 01.10.2001

Yours faithfully,

Sd/-

(Ranjit Kalita)  
Son of Sri Jogen Ch. Kalita  
Resident of village Budrukuchi  
p.O. Budrukuchi, District-Nalbari,  
Assam.

Annexure-IV (Series)

To

The General Manager,  
Telecom Department,  
Kamrup Telecom District,  
Ulubari, Guwahati.

Sub : Submission of representation in terms of the  
Judgment and Order dated 19.9.2001 passed in  
O.A. No. 10 of 2000.

Respected Sir,

I like to draw your kind attention on the subject cited above, and further beg to state that the Original Application No. 10 of 2000 came up for final hearing on 19.9.2001 and on hearing the counsel for the parties the Hon'ble Tribunal was pleased to direct the undersigned to submit a detailed representation enclosing all the materials in support of my case within two weeks from the date of judgment and it was also directed upon the respondents that the case of the undersigned be considered within four weeks thereafter by a reasoned order. Accordingly I am submitting this representation along with relevant documents/certificate of detail working period, issued by the then Junior Telecom Officer (Telegraph), Rangia, Assam, who is now working as S.D.O., Telecom, Silpukhuri, Guwahati.

In view of the above order passed by the Hon'ble Tribunal you are requested to kindly consider my case for

*Pls. consider  
new  
Adv. sub*

grant of temporary status as the undersigned fulfilled the requirements under the relevant scheme of Grant of Temporary Status and Regularisation. It is also relevant to mention here that after termination of my service in as much as 22 fresh casual workers have been recruited which would be evident from letter No. STA-51/CL/36-97/9404 dated 30.10.1996 in total violation of the scheme for grant of temporary status. It is also categorically submitted that the undersigned completed 240 days in each calendar year as required under the scheme for grant of temporary status. Therefore you are requested to kindly grant temporary status as early as possible as per direction of the Hon'ble Tribunal passed in the judgment and order dated 19.9.2001 in O.A. No. 10 of 2000.

A copy of the judgment and order referred to above along with other relevant documents/certificates (including the order dated 30.10.1996) are enclosed for your ready reference.

Enclo : As stated above.

Date : 01.10.2001

Yours faithfully,

Sd/-

(Ranjit Kalita)  
Son of Sri Jogen Ch. Kalita  
Resident of village Budrukuchi  
P.O. Budrukuchi, District-Nalbari,  
Assam.

Annexure-V(Series)

To

The C.G.M.T., Assam Circle, BSNL, Guwahati-7  
Ulubari, Guwahati-781007

**Dated at Guwahati, the 9th February, 2002**

Sub : **Prayer for conferment of TSM.**

Ref : CAT Guwahati O/A No. 10 of 2000 (date of decision  
on 19/09/2001) & my representation dated  
01.10.2001.

Sir,

With reference to the CAT Guwahati's decision and my representation as mentioned above by which I have been directed to submit representation afresh and your kind self have been asked to give your decision soonest, I lay hereby my representation again which goes as follows :-

That Sir, I, Ranjit Kr. Kalita, S/o Sri Jogen Ch. Kalita of Post & Village Budrukuchi in the district of Nalbari, was engaged for Trunk and Local Tele-Line Maintenance in Rangia by Sri (MD) J. Ahmed JTO (T) Rangia in the year 1988 for 329 days, in the year 1989 for 328 days and in the year 1990 for 329 days, and become eligible for conferment of TSM status. But to my ill luck, I was unceremoniously disengaged without any terminal benefits as admissible for temporary employees. However at a later stage during last part of 1996, I was engaged by the C.S. C.T.O. Guwahati as Part-time worker in Account Section.

My certificate in respect of my engagements in service was duly certified by Sri H.C.Singh/S.I.T. (Sub Inspector Telegraph) Rangia and the then JTO Rangia Mr. J.Ahmed who is now working as SDO in Silpukhuri office of the BSNL for Rangia's period and by Sri Babul Das, now Chief Accounts Officer of G.M. office Guwahati for Guwahati period. While I was working at Rangia for maintenance of Trunk and Local

*Attested  
by  
Ranjan  
Kalita*

Telelines, Sri R.N.Rabha was SDO Rangia during that time who knows my case fully well.

That Sir, it appeared that into the court of law the Department argued that the relevant records of my engagements at Rangia was not available in the office, and my name also did not surface into the list of casual mazdoros, dated 22.6.1988, available in the office. On the other hand the department said that no casual Mazdoor was engaged by the department after 22.6.1988, as no officer was empowered for engagements of casual Mazdoor thereafter, and as such my disengagement was legal.

That Sir, having seen the self contradictory statements of the Department in the court of law, the honourable CAT could not rely upon that and the department also did not contest the genuineness of the certificate produced by me, which were signed by Babul Das etc. which were duly signed by them on behalf of the Department only which payment was made.

Hence I was surprised to see when the department stated that my statement that I was engaged for the aforesaid period, was not correct, without contesting the documents that I submitted into the court of law.

However, having rejected the plea by which the department disallowed my re-engagements, the honourable CAT has again directed the Department to consider my case in an appropriate manner so that justice is not denied to me.

Apart from that, I would like to mention here that many of the junior officials who were engaged even after 1991 onwards were granted temporary status whereas my name has been omitted even after my repeated request.

That Sir, on this context, I beg to state that I am the eldest son of my father Sri Jogen Ch.Kalita., T/Man CTO Guwahati who is virtually orthopaedically handicapped and we are having three brothers all of whom are unemployed while my youngest brother is still reading in the school. My father is to be retired soon, while we will be in the ocean of poverty with no earnable engagements.

Under the same circumstances, I would request you to kindly re-engagement me in the department as per latest scheme of regularization and save our family from the danger of total ruination.

And for this act of your kindness, I shall remain grateful to you for ever.

With thanks.

Yours faithfully,

Enclo :

1. Copy of OA No. 10 of 2000
2. Copy of my representation dated 1.10.2001

(RANJIT KR. KALITA)  
S/o Sri Jogen Ch. Kalita  
T/Man, CTO, Guwahati  
Vill. & P.O. Budrukuchi  
Nalbari, Assam

Copy to

1. Com. A.R.Roy, B/S BSNLEU CTO/GH.
2. Com. M.R.Das, Asstt C/S BSN Assam Circle, Guwahati.
3. Com J.N.Mishra, C/S BSNLEU, Assam circle, Guwahati.
4. Copy to the C.G.M.T., Kamrup District, BSNL, Guwahati, with a request to look into the case, so that I am not deprived of the justice.

(RANJIT KR. KALITA)  
S/o Sri Jogen Ch. Kalita  
T/Man, CTO, Guwahati  
Vill. & P.O. Budrukuchi  
Nalbari, Assam

Annexure-V(Series)

To  
The General Manager, B.S.N.L.  
Kamrup Telecom District,  
Ulubari, Guwahati-781007

Dated at Guwahati, the 9th February, 2002

Sub : **Prayer for conferment of TSM.**  
Ref : CAT Guwahati O/A No. 10 of 2000 (date of decision  
on 19/09/2001) & my representation dated  
01.10.2001.  
Sir,

With reference to the CAT Guwahati's decision and my representation as mentioned above by which I have been directed to submit representation afresh and your kind self have been asked to give your decision soonest, I lay hereby my representation again which goes as follows :-

That Sir, I, Ranjit Kr. Kalita, S/o Sri Jogen Ch. Kalita of Post & Village Budrukuchi in the district of Nalbari, was engaged for Trunk and Local Tele-Line Maintenance in Rangia by Sri (MD) J. Ahmed JTO (T) Rangia in the year 1988 for 329 days, in the year 1989 for 328 days and in the year 1990 for 329 days, and become eligible for conferment of TSM status. But to my ill luck, I was unceremoniously disengaged without any terminal benefits as admissible for temporary employees. However at a later stage during last part of 1996, I was engaged by the C.S. C.T.O. Guwahati as Part-time worker in Account Section.

My certificate in respect of my engagements in service was duly certified by Sri H.C.Singh/S.I.T. (Sub Inspector Telegraph) Rangia and the then JTO Rangia Mr. J.Ahmed who is now working as SDO in Silpukhuri office of the BSNL for Rangia's period and by Sri Babul Das, now Chief Accounts Officer of G.M. office Guwahati for Guwahati period. While I was working at Rangia for maintenance of Trunk and Local Telelines, Sri R.N.Rabha was SDO Rangia during that time who knows my case fully well.

*Attested  
by  
Advocate*

That Sir, it appeared that into the court of law the Department argued that the relevant records of my engagements at Rangia was not available in the office, and my name also did not surface into the list of casual mazdoros, dated 22.6.1988, available in the office. On the other hand the department said that no casual Mazdoor was engaged by the department after 22.6.1988, as no officer was empowered for engagements of casual Mazdoor thereafter, and as such my disengagement was legal.

That Sir, having seen the self contradictory statements of the Department in the court of law, the honourable CAT could not rely upon that and the department also did not contest the genuineness of the certificate produced by me, which were signed by Babul Das etc. which were duly signed by them on behalf of the Department only which payment was made.

Hence I was surprised to see when the department stated that my statement that I was engaged for the aforesaid period, was not correct, without contesting the documents that I submitted into the court of law.

However, having rejected the plea by which the department disallowed my re-engagements, the honourable CAT has again directed the Department to consider my case in an appropriate manner so that justice is not denied to me.

Apart from that, I would like to mention here that many of the junior officials who were engaged even after 1991 onwards were granted temporary status whereas my name has been omitted even after my repeated request.

That Sir, on this context, I beg to state that I am the eldest son of my father Sri Jogen Ch.Kalita., T/Man CTO Guwahati who is virtually orthopaedically handicapped and we are having three brothers all of whom are unemployed while my youngest brother is still reading in the school. My father is to be retired soon, while we will be in the ocean of poverty with no earnable engagements.

Under the same circumstances, I would request you to kindly re-engagement me in the department as per latest

scheme of regularization and save our family from the danger of total ruination.

And for this act of your kindness, I shall remain grateful to you for ever.

With thanks,

Yours faithfully,

Enclo :

1. Copy of OA No. 10 of 2000
2. Copy of my representation dated 1.10.2001

(RANJIT KR. KALITA)  
S/o Sri Jogen Ch. Kalita  
T/Man, CTO, Guwahati  
Vill. & P.O. Budrukuchi  
Nalbari, Assam

Copy to :

1. Com. A.R.Roy, B/S BSNLEU CTO/GH.
2. Com. M.R.Das, Asstt C/S BSN Assam Circle, Guwahati.
3. Com J.N.Mishra, C/S BSNLEU, Assam circle, Guwahati.
4. Copy to the C.G.M.T., Kamrup District, BSNL, Guwahati, with a request to look into the case, so that I am not deprived of the justice.

(RANJIT KR. KALITA)  
S/o Sri Jogen Ch. Kalita  
11.2.2002  
T/Man, CTO, Guwahati  
Vill. & P.O. Budrukuchi  
Nalbari, Assam

Annexure-VI

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH ; GUWAHATI

ORDER SHEET

Misc. Petition No. 37 of 2002 in O.A. No. 10/2000

Applicant(s) : Union of India & Ors.

Respondent(s) : Ranjit Kr. Kalita Advocate for

Applicant(s) : B.C.Pathak, Addl.C.G.S.C.

Advocate for Respondent(s) : M.Chanda, Mrs. N.D.Goswami,  
G.N.Chakraborty.

Notes of the Registry	Date	Order of the Tribunal
	8.3.02	<p>Heard Mr. B.C.Pathak, learned Addl. C.G.S.C. for the Applicants and also Mrs. N.D.Goswami, learned counsel for the Respondent.</p> <p>This is an application praying for extension of time to implement the Judgment and order dated 19.9.2001 passed in O.A. No. 10/2000. Considering the facts of the case, applicants are allowed time till 31st March, 2002 to implement the Judgment and order dated 19.9.2001 passed in O.A. No. 10/2000. Mrs. N.D.Goswami, learned counsel for the Respondents has no objection.</p> <p>The application is allowed.</p> <p>Sd/- Member (Admn.)</p>

*Alleged  
for  
Advocati*

**BHARAT SANCHAR NIGAM LIMITED**  
 (A Govt. of India Enterprise)  
**OFFICE OF THE GENERAL MANAGER TELECOM**  
**KAMRUP TELECOM DISTRICT**  
**GUWAHATI-781007.**

NO. GMT/EST-179/TSM/01-'02/196

Dated at Guwahati, the 26-03-2002.

To

Shri Ranjit Kumar Kalita, S/O Shri Jogen Ch. Kalita,  
 Vill & P.O. : Budrukuchi,  
 Dist - Nalbari (Assam).

As you are aware that as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in OA No.10/2000, the department constituted verification committee for this SSA under the circle for conducting detailed verification /scrutiny about the no. of days of engagement year-wise in different units / offices and also to collect proof / evidence for yourself. The committee verified all the documentary as well other proof from the various units/ offices. In our office / SSA, the committee comprised of three members namely (1) Shri M.C.Patar, DE(Admn.) O/O the GMT/KTD/ Guwahati (2) Shri N. K. Das, C.A. O (Cash), O/O the GMT/KTD/ Guwahati (3) Shri S. Das, ADT (Legal), O/O CGMT/ Guwahati.

The aforesaid committee submitted its report to the Department detailing all about their finding / proof against casual laboror including you. The detail of such scrutiny report is enclosed and furnished herewith as an annexure for your information.

Under the above circumstances, as you could not satisfy the eligibility criteria as laid down in the Scheme for conserment of TSM/ Regularisation, your case could not be considered favourably. Please take notice that you have also not been in engagement under the Department since 31.08.1994 and have never been re-engaged thereafter.

This is done in accordance with the Hon'ble Tribunal's order/direction.

*Bhattacharya*  
 14102  
 Chairman of SSA/ Unit (Admn)  
 O/O/ G.M. Telecom  
 Kamrup Telecom District  
 Guwahati-7.

Copy to :

The C.G.M.T., Assam Circle, Guwahati  
 for favour of information w.r.to his office letter No. STES-21/312/20  
 Dtd. 23.11.2001.  
 2. The SDOT(Kamrup(N)), Adabari.  
 3. The DE(Opn.), O/O the GM(BSNL)/GH-7.

*Sdy*  
 For GM(BSNL)/GH-7.  
 Divisional Engineer (Admn)  
 O/O/ G.M. Telecom  
 Kamrup Telecom District  
 Guwahati-7.

*Alleged  
for  
Advocate*

38

ANNEXURE

Details of findings by the Verification Committee Of Kamrup Telecom.  
District/Guwahati.(Name of SSA/ Unit) in case of Shri Ranjit Kr. Kalita, in SDOT(Kamrup)North.

Date of engagement	Authority of engagement	No. of days engaged, year wise/ month wise	Proof of engagement (documentary)	Name & Designation of members of verification committee	Reasons in brief as found	Remarks
		(A) (B)				
July'93	SDOT(Kamrup)	07-93 - 02.00 08/93 - 01.00 08/94 - 02.00	ACE-2 A/c	1. Sri M.C.Patar DE (Admn.) 2. Sri N.K.Das, CAO, 3. Sri S.C.Das, ADT(Legal)	Not Completed 240 days in any calendar year and not in engagement since August'94 and have never been re-engaged by the Deptt. for any works thereafter..	Not recommended by the committee

Date: 26. 03. 2002

Signature: B. Shankar  
Designation: Divisional Engineer (ADMN)  
Seal Etc. O/O/ G.M. Telecom  
Kamrup Telecom District  
Guwahati-8.

*Revised  
Jas  
Pro cat*

Govt. of India,  
Department of Telecommunications,  
Office of the Chief Superintendent, CTC, Guwahati.

(3) 6/1  
List of Casual Mazdoors/Labours engaged in Telegraph activity area of Kamrup SSA.

Sl. No.	Name of the Casual Labour	Community.	Date of birth.	Date of engagement	Engaged by	Place of engagement.	Engaged against.	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	Sri Dhaniram Dekha ..	OC	24-9-67	01-01-90	C.S.CTO, GH	T/C, Panbazar Parash-cum-W/Man	Engaged as per instructions of the CSMT/GH	
2.	" Champak Talukdar ..	OC	01-3-71	01-05-90	-do-	T.O. Noonmati	-do-	letter No. RRPC-18/PE dtd.
3.	" Sachin Das .. ..	SC	30-4-61	01-02-91	-do-	T.O. Maligaon Night-Guard	23-12-92 & No. TTO-1/3/93	dtd. 18-4-95.
4.	" Kulen Das .. ..	SC	01-3-72	01-07-91	-do-	T/C Dispur	-do-	
5.	" Subhash Barman ..	OC	28-2-67	11-11-91	-do-	T/C Rly. Stn.	-do-	-do-
6.	" Niranjan Malakar ..	SC	01-11-71	26-02-92	-do-	T/C Rly. Stn.-Parash-Cum-W/Man.	-do-	
7.	" Sarju Basfore .. ..	SC	01-7-63	21-06-93	-do-	T.O. Noonmati - Safaiwala	-do-	
8.	" Santu Chakraborty ..	OC	01-5-73	01-11-93	-do-	T/C Kahilipara W/Man-cum-Parash	-do-	
9.	" Kameswar Kardong ..	ST	01-10-69	05-11-93	SDE(E) I/D	CTO Guwahati	Electrical Labour	-do-
10.	" Birbal Basfore ..	SC	08-11-75	01-12-93	C.S.CTO, GH	T.O. Ulubari	Safaiwala	-do-
11.	" Kiron Ch: Boro, ..	ST	29-9-73	01-04-94	-do-	T/C Kahilipara	Night Guard	-do-
12.	" Bijoy Boro .. ..	ST	25-8-71	15-07-94	-do-	T.O. Assam Sachi-Parash-Cum-W/Man	-do-	
13.	" Rabin Ch: Boro ..	ST	31-10-72	03-05-95	-do-	T/C Dispur	-do-	-do-
14.	Smti Kiran Kalita ..	OC	24-7-70	16-7-95	-do-	T.O. Maligaon	-do-	-do-
15.	Sri Sanjay Shaw ..	OC	10-2-78	01-03-96	-do-	T/C GH High Court	-do-	-do-
16.	" Ramoni Medhi ..	OC	24-2-73	01-08-96	-do-	T/C Borjhar Arr/Ter.	-do-	-do-
17.	" Nayan Jyoti Dutta ..	OC	01-01-75	13-08-96	-do-	T/C Borjhar Dep/Ter.	-do-	-do-
18.	Miss Musfika Sultana ..	OC	10-12-75	26-08-96	SDE(G), CTO	C.T.O. Guwahati	As Peon of SDE(G)	-do-
19.	Sri Jagat Ch: Brahma ..	ST	01-01-69	28-08-96	C.S., CTO/GH	T.O. Maligaon	Delivery of Telegrams & Telephone Bills	
20.	" Mohan Kr. Brahma ..	ST	23-9-77	03-10-96	-do-	T.O. Noonmati	-do-	-do-
21.	" Pradip Shuyaa ..	CC	31-12-77	07-10-96	-do-	T.O. Ulubari	-do-	-do-
22.	" Pankaj Bora .. ..	OC	01-01-77	05-08-96	-do-	T.O. ASSAM Sachiavalaya	-do-	50/10/96

NOT STA-51/CL/38-97/04

Dated at Guwahati, the 30-10-96

Chief Superintendent

*Blissful  
for  
protection*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH::GUWAHATI

In the matter of :-

O.A. No.69 of 2003

Shri Ranjit Kumar Kalita

... Applicant

- Versus -

Union of India & Ors.

.... Respondents

SHOW CAUSE REPLY

WRXXXXXXFOR AND ON BEHALF OF RESPONDENTS  
NOS. 1, 2, 3 & 4.

The respondents most respectfully beg to state as follows :-

1. That the respondents beg to state that the applicant was engaged in the Kamrup Telegraph Sub-Division for 3 days in July - Aug '93 and again for 2 days in August, 1994 as a daily rated casual labourer for emergent work which was purely occasional and very temporary in nature. He was duly paid the wages at the approved rate for the number of days that he was engaged for.

2. The applicant was again engaged in the CTO Guwahati as a part time casual worker on hourly basis from 29-11-96 to 16-12-96. During the period he worked for 60 hours and a sum of Rs.480/- was paid to him.

The applicant was not engaged for any work other than those mentioned above.

2. That the respondents beg to state that the case of the applicant was examined more than once. For that purpose, the M/R and paid vouchers for the relevant period were scrutinized. It transpired that the applicant is not eligible for grant of Temporary Status, as he was not put on job for a continuous period of one year. The length of service as casual labourer for 5 days in a period of 2 years and together with 60 hrs part time casual service does not make the applicant eligible for the benefit of the Departmental Scheme. Accordingly, the representation of the applicant was disposed of vide impugned letter dated

56  
Chair of Panel & or  
- Respondent  
through  
Group Name Dated  
20/10/03

( 2 )

26-3-2002. The said order was issued after detailed examination of the case keeping in mind the total engagement of the applicant and the provision of rules governing the regularization of casual labourer.

3. That the respondents beg to state that the applicant was never engaged for any work in Rangiya. The records of Rangiya Sub-division in particulars for the period from 1988 to 1990 were scrutinized and revealed that he was not engaged in that sub-division during the period. The certificates purportedly issued by the line staff about engagement in 1988, 1989 and 1990 are false. There is no corroborative evidence of engagement for the period. The certificates cannot be relied upon for working out the engagement particulars of the applicant.

4. That the respondents beg to state that the applicant in any case, has not been engaged for even a single day during the last more than 6 years. The department is not in a position to re-engage him.

5. That the applicant is not entitled to any relief sought for in the application and the same is liable to be dismissed with costs.

#### VERIFICATION

I, A.K. Chelleng, presently working as Asstt. General Manager(Admn), Office of the Chief General Manager, Assam Circle, Ulubari, Guwahati being duly authorised and competent to sign this verification do hereby solemnly affirm and state that the statements made in paragraph X of the application are true to my knowledge and belief, those made in paragraphs 1 - 4 being matter of record are true to my information derived there from and those made in the rest are humble submission before the Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 23rd day of September, 2003

DEPONENT

Asst. General Manager (Admn)  
c/o the CGMT, BSNL, Assam Circle  
Ulubari, Guwahati-7

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(P.W.D.)  
21 DEC 2002  
GUWAHATI BENCH

42  
50

Filed by the applicant  
through: Subrahmanya  
Govinda  
(P. 12-04)

In the matter of:

O.A. No. 69/2003

Sri Ranjit Kumar Kalita

-Vs-

The Union of India & Others.

-AND-

In the matter of:

Rejoinder submitted by the applicant in  
reply to the written statement submitted by  
the respondents.

The applicant abovementioned most humbly and respectfully begs to state as  
under: -

1. That your applicant denies the statement made in Paragraph 1, 2 and 3 of the  
written statement except which are borne on record. It is categorically submitted  
that the applicant has worked during the period January'1988 to December'1990  
for consecutive three years without any artificial break and the same has been  
certified by Shri Singh Sub-Inspector of Telegraph which were further  
countersigned by the then JTO, Telegraph, Rangia, Shri J. Ahmed which is not  
denied by the respondents in their written statement. Moreover, the then JTO, Shri  
J. Ahmed is still working in the department, now he is posted at Guwahati under  
the respondent Department, therefore respondent are put to strictest proof to deny  
the fact that the certificate regarding number of working days has not been  
bonafide in favour of the present applicant by Shri J. Ahmed, the then JTO. It is  
humbly submitted that the Hon'ble Tribunal be pleased to summon said Shri

Alhmed the then JTO of Rangia Sub-Division. The contention of the respondent that the applicant has served only for 3 days during the month of July and August 1993 and for 2 days in August 1994 is a blatant lie and the same is categorically denied. In support of the contention raised by the applicant enclosing herewith photocopies of certificate issued by the then JTO, Telegraph Rangia as well as by Sub-Inspector, Telegraph, Rangia, regarding the period of service rendered by the applicant during the month of January 1988 to December 1990 for 3 years and thereafter he was further engaged on number of occasion by the respondent Department, however all the documents could not be furnished at this stage since restriction have been imposed by the respondent Department regarding release of documents to any of the casual workers.

It is further submitted that the written statement itself is contradictory with the written statement earlier filed by the respondent in connection with O.A. No. 10/2000. Moreover, there was a specific direction from the Hon'ble Tribunal to consider the documents submitted by the applicant regarding his engagement during the period of 1988 to 1990 but the same has not been considered as per direction of the Hon'ble Tribunal which is violation of Hon'ble Tribunal's order. Therefore by no stretch of imagination it can be said that the applicant was engaged for a period of 3 days during the year 1993 and 1994 when there is a specific claim of the applicant that he has served continuously during January 1988 to December 1990 and rendered more than 240 days service in each calendar year. Respondents are custodian of records and when the document have been filed by the applicant more particularly of those certificate of working days for the period of 1988 to 1990 but no steps has been taken to established or ascertain the correctness of the certificate by examining those officers of Rangia

62  
44-  
3

Sub-Division hence the contention of the Respondents are totally false and misleading.

Photocopies of certificate issued by the JTO, Rangia are enclosed herewith as Annexure-A (Series).

2. That your applicant further categorically denies the statement made in Paragraph 3, 4 and 5 of the written statement and further begs to say that having admitted the fact that those certificates regarding number of working days issued by the Linestaff and the same are false but nothing has been disclosed by the respondents that how they have reached to the conclusion that those certificates produced by the applicant are false and it is also not informed to this Hon'ble Tribunal that the officer who have issued those certificates have been examined and thereafter it has been established that those certificate are false therefore the Hon'ble Tribunal be pleased to direct the respondents to produce all the relevant records basing on which they have reached to the conclusion that those certificates are false.

In view of the facts and circumstances stated above the Hon'ble Tribunal be pleased to allow the Original Application with cost.

45

VERIFICATION

I, Shri Ranjit Kumar Kalita, S/o- Shri Jogen Chandra Kalita, resident of Village Budrukuchi, P.O- Budrukuchi, Dist-Nalbari, Assam do hereby verify that the statements made in Para 1 to 2 of the rejoinder are true to my knowledge and I have not suppressed any material fact.

And I sign this verification on this the 14<sup>th</sup> day of December, 2004.

Sri Ranjit Kumar Kalita

48-6 46

Annexure A (contd.)

## DEPARTMENT OF TELECOMMUNICATIONS, INDIA

Certified that Sri Romit Kumar  
 Kalita S/o Sri Jogen Ch. Kalita  
 Post & Village Budrukuchi Dist-  
 Nalbari, Assam. Working on A.C.G.  
 IT as follows for trunk and local  
 tele line maintenance work.

SL NO	Month & years	Days
1	Jan / '88	31 "
2	Feb / '88	27 "
3	Mar / '88	29 "
4	APR / '88	30 "
5	MAY / '88	31 "
6	JUNE / '88	30 "
7	JULY / '88	31 "
8	Aug / '88	30 "
9	SEP / '88	29 "
10	OCT / '88	31 "
11	DEC / '88	30 "

cfs

31/12/88

Junior Telecom Officer (Telegraphs)  
R.N.G.I.A.

Signature

H. C. Singh

S. I. T/ Rny

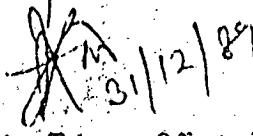
True Copy  
Smt. Adwita

## DEPARTMENT OF TELECOMMUNICATIONS, INDIA.

Certified that Sri Ranjit Kumar  
Kallita S/o Sri Jogen Ch. Kallita, post  
& village Budrukuchi, Dist-Nalbari  
Assam, working on AC.GC-17 as follows  
for trunk and local teleline main-  
tenance.

SL No	Month & years	Days
1	Jan / '89	31 "
2	Feb / '89	28 "
3	Mar / '89	30 "
4	Apr / '89	29 "
5	May / '89	31 "
6	Jun / '89	30 "
7	July / '89	30 "
8	Aug / '89	30 "
9	Sep / '89	30 "
10	NOV / '89	28 "
11	Dec / '89	31 "

C/S


  
31/12/89

Junior Telecom Officer (Telegraph)  
INDIA

Signature

H. C. Sengar

S. I. T / Ruy

Certified that Sri Ranjit Kumar  
Kalita, S/o Jogen Ch. Kalita, Post & Village  
Budrukuchi Dist-Halbari, Assam  
Working on A.C. G-17 as follows  
for trunk and local teleline  
maintenance work.

SL No	Month & years	Days
1	Jan / '90	31
2.	Feb / '90	28 "
3.	Mar / '90	30 "
4	Apr / '90	30 "
5	May / '90	31 "
6	June / '90	29 "
7	July / '90	31 "
8	Aug / '90	30 "
9	Sep / '90	30 "
10	Nov / '90	28 "
11	Dec / '90	31

C/S

JKR  
31/12/90

Junior Telecom Officer (Telegraph)  
RANGI.

Signature

H. C. Sing  
S. I. T / Rny

For  
J. S. J.  
Advocate